

**SC No. 57303/2016**  
**FIR No. 901 /2014**  
**PS Moti Nagar**  
**State Vs. Deepak Dev etc.**

16.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Accused Rinku @ Prem Singh and Kanhiya have already been declared Proclaimed Offender as per previous ordersheets.

None for the accused Deepak Dey and Arun.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

  
16/7/2020

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Record perused.

Earlier this court was vacant.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 03.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020

**SC No. 56926/2016**  
**FIR No. 560 /2014**  
**PS Ranhola**  
**State Vs. Punnet Yadav etc.**

16.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

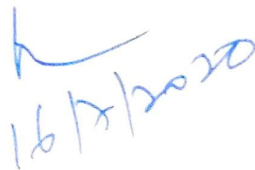
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for accused persons namely Puneet Yadav, Navinder and Narender Nath.

Accused Sanjay @ Bodyguard is P.O. as per previous ordersheets.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
16/7/2020

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Since the case is at the stage of final arguments , therefore, it is an urgent case.

Reader of the court has informed me that he checked the dedicated e-mail id of the court and there is no written submissions have been filed by any of the party. It is further submitted by Reader that Ld. Counsels for the accused persons have sent request for adjournment of the case on dedicated e-mail id of the court today for seeking adjournment. Printout of the same be taken on record. Reader Shri Dhan Bahadur Thapa, of the court has submitted that he has also contacted Ld. counsels of the accused persons telephonically i.e. Shri D.K. Sharma, Ld. Counsel for accused Puneet Yadav and Navinder at mobile no. 9810224127 and Shri Mahender Singh, Ld. Counsel for accused Narender Nath at mobile no. 9873027484. It is further submitted by Reader of the court that he contacted the said Ld. Counsels from his mobile number 9990994743. It is also submitted by Reader that counsels for accused persons were not ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing. It is also submitted by Reader that Shri D.K. Sharma, Ld. Counsel for accused Puneet Yadav and Navinder informed him that he is out of Delhi and his file is lying in

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16/7/2020

chamber and he could not prepare the arguments because of situation of Covid. It is also submitted by Reader that Shri Mahender Singh, Ld. Counsel for the accused Narender Nath informed him that he is out of station and so unable to argue the matter as his file is lying in his office. Similar plea regarding adjournment is reflected in the said e-mail sent by the Ld. Counsels for the accused persons. It is also submitted by Reader that Ld. Counsels for accused persons have also informed him that they are also facing network problem.


In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 11.08.2020.

Ld. Counsels for accused persons are directed to submit brief written submissions, through dedicated e-mail id of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) within two weeks from the date of this order. They be also informed that they may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent. Reader of the court is directed to send message by e-mode to the Ld. Counsels for accused persons regarding the next date in this case.

The Ahlmad of the court has submitted that he has

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16/8/2020

informed the next date and purpose to the Ld. Counsels for the accused persons and the requisite message shall also be sent to them.

Ahlmad is also directed to issue notice to the concerned Jail Superintendent through Nodal Officer, if any, by e-mode/ prescribed mode for the next date with directions to connect accused Puneet Yadav S/o Sh. Ram Bahadur, Narender Nath S/o Shri Hari Ram and Navinder S/o Shri Ram Bahadur through CISCO Webex App. on video conferencing.

Copy of the order be also sent to the Ld. Counsels for all the accused persons by e-mode for information.

In the interest of justice, copy of this order be also sent to the concerned Jail Superintended for compliance and to apprise the accused persons about the status of the case.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020

**SC No. 352/2017**  
**FIR No. 98 /2012**  
**PS Mundka**  
**State Vs. Naresh Kumar & Ors.**

16.07.2020

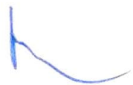
The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

  
16/7/2020

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Record perused.

The case is at the stage of DE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ D.E. on 03.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020



**SC No. 57519/2016**  
**FIR No. 324 /2015**  
**PS Vikas Puri**  
**State Vs. Deepak Nirman @ Deepu & Ors.**

16.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

  
16/7/2020

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Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 03.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020

**Crl. Rev. No. 360/2019**  
**Raj Kumar Vs. Neena Seth @ Roji & Ors.**

16.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 03.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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16/7/2020

perceived "urgency" by sending such application to the dedicated e-mail address of the court at [malikangit@vsnl.com](mailto:malikangit@vsnl.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Name) (Date)  
ASJ (M) (M)  
The Honourable Courts/City  
04.07.2020

**SC No. 57751/2016**  
**FIR No. 8 /2011**  
**PS Tilak Nagar**  
**State Vs. Jagan Nath Yadav & Anr.**

16.07.2020

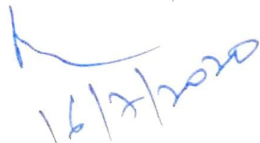
The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Handwritten signature and date: 16/7/2020

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Record perused.

As per previous ordersheets file is in Hon'ble High Court of Delhi.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/file on 03.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

Meanwhile, Ahlmad to report as to whether file has been received back from the Hon'ble High Court or not.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020

**FIR No. 390/2015  
PS Mundka  
State Vs. Pawan Kumar  
U/s 302/365/201/120B/34 IPC**

16.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri S.K. Verma, Ld. Counsel for the applicant/accused namely Pawan Kumar, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is an application for interim bail.

Report of SI Ramesh Kumar dated 16.07.2020 has come.

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14/7/2020

Ld. Counsel for the applicant has submitted that the interim bail is being sought on the basis of recommendations/ guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as issued from time to time.

Heard.

Ld. Addl. P.P. for the State has submitted that regular bail application of this accused Pawan Kumar was dismissed on 09.07.2020.

Ld. Counsel for the applicant has sought short adjournment for making submissions on this application as he wants to clarify as to whether the present bail application is covered under those recommendations/ guidelines or not since the provisions regarding kidnapping is also there apart from Section 302 IPC.

On request put up for consideration through video conferencing on 17.07.2020.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020



**FIR No. 313/2016**  
**PS Khyala**  
**State Vs. Sanjay Kumar Sahu**  
**U/s 302/201/34 IPC**

16.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri F.K. Jha, Ld. Counsel for the applicant/accused namely Sanjay Kumar Sahu, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Superintendent, Central Jail No. 1, Tihar, New Delhi dated 14.07.2020 has come according to which the accused is in

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16/7/2020

J.C. in this case since 23.07.2016 and as per jail record the conduct of the accused was good during the period of custody. It is further reported therein that accused was released on interim bail for 30 days on 10.06.2020 by the Hon'ble Court dated 08.06.2020 with date fixed for surrender on 09.07.2020.

Ld. Counsel for the applicant has submitted that there is no separate bail order and the accused was released on bail on the basis of guidelines/ recommendations/ orders of Hon'ble Superior Court.

Ld. Addl. P.P. for the State prays that the report be called from the concerned Jail Superintendent in this respect to clarify as to what is the order of court dated 08.06.2020. Ld. Addl. P.P. for the State also submits that report of concerned IO be called as to whether the applicant has committed any other offence during the period he was on interim bail.

This is an application for extension of interim bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant and Ld. Addl. P.P. for the State pray that report may be called accordingly and meanwhile the interim bail be extended. It is submitted by Ld. Counsel for the applicant that presently the applicant is in Bihar.

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16/7/2020

In view of above submissions and in the interest of justice, put up for consideration of this application on 22.07.2020 through video conferencing as prayed and meanwhile the report of IO and concerned Jail Superintendent be called.

Copy of this order be transmitted to the IO and Jail Superintendent for compliance. They are directed to furnish the report in view of the above mentioned submissions.

The concerned Jail Superintendent is also directed to clarify as to what was the amount of personal bond/surety bond, if any, so furnished by the applicant while he was released on interim bail and also date of bail order or other order on the basis of which the applicant was so released.

Meanwhile, interim bail of applicant/accused Sanjay Kumar Sahu is extended till next date only on previous terms and conditions.

Copy of this order be provided to both the sides.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020

**FIR No. 234/2018  
PS Ranjit Nagar  
State Vs. Preeti @ Barkha  
U/s 302/307/148/149/34 IPC**

16.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Murari Tiwari, Ld. Counsel for the applicant/accused namely Preeti @ Barkha W/o Sunil, through video conferencing through CISCO Webex App.

Shri Anil Sharma, Ld. Counsel for the complainant, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

  
16/7/2020

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Heard. Record perused.

Ld. Counsel for the applicant has submitted that on 16.06.2020 two different interim bail applications were disposed off by common order. It is further submitted that one application was withdrawn and the other application was dismissed on merits. Ld. Counsel for the applicant submits that the application under consideration which has been filed by him is only for the purpose of hearing the regular bail application of accused Preeti @ Barkha which is pending before this court and this is only an application for early hearing.

On the other hand Ld. Addl. P.P. for the State submits that it may be verified whether the regular bail application which was filed earlier on behalf of applicant Preeti @ Barkha is still pending or has already been disposed off or withdrawn earlier.

Ld. Counsel for the complainant has submitted that the said earlier application for regular bail was withdrawn on 16.06.2020.

I have also perused the order dated 16.06.2020 on which date two different interim bail applications were disposed off and there is no reflection regarding withdrawal of the previous regular bail application.

In view of above submissions and in the interest of justice

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16/7/2020

and on request on behalf of applicant put up for consideration on 22.07.2020 through video conferencing. Meanwhile, Reader to report whether any regular bail application filed on behalf of applicant Preeti @ Barkha earlier is still pending or not.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
16.07.2020